

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1066
ANSWERED ON:09.12.2003
CITIZENSHIP OF CHAKMA REFUGEES
GADDE RAMAMOCHAN;M.H. AMBAREESH;M.V.V.S MURTHI;PUTTASWAMY GOWDA

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government propose to grant citizenship to some refugees particularly Chakma from Bangladesh;
- (b) if so, the details in this regard;
- (c) the reasons therefor;
- (d) whether the State Governments which are going to be affected adversely by this decision have also been consulted in this regard;
- (e) if so, the details thereof and the reaction of the State Governments thereto; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a) to (f): The Government is already seized of the matter relating to grant of citizenship rights to the Chakmas staying in Arunachal Pradesh. The applications for grant of citizenship submitted by the Chakmas staying in Arunachal Pradesh have not been disposed of as yet because of non-receipt of recommendations of the State Government of Arunachal Pradesh in terms of rules made under Citizenship Act 1955.